

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 7278 OF 2002

YASHWANT SHAH (D) BY LRS. APPELLANTS

VERSUS

PREETI AGGARWAL & ANR. RESPONDENTS

O R D E R

Having heard the learned counsel for the parties at length, we find no error to have been committed by the Special Court in granting decree in Summons for Judgment No. 1 of 1999. No question of law as such arises for our consideration. However, having regard to the totality of the facts and circumstances of the case, we consider it appropriate to reduce the rate of interest from that of 18% per annum as awarded by the Special Court to 9% per annum.

The appeal succeeds to this limited extent. The appeal is partly allowed without any order as to costs.

.....J
[B. SUDERSHAN REDDY]

.....J
[SURINDER SINGH NIJJAR]

NEW DELHI
APRIL 13, 2010.

